

CENTRAL ELECTRICITY REGULATORY COMMISSION
3rd & 4th Floor, Chanderlok Building, 36 Janpath, New Delhi 110 001
(Tele No.23353503 FAX No.23753923)

No. L-7/25(5)/2003-CERC

Dated: 12 October 2009

PUBLIC NOTICE

Subject: Draft Regulations for revision of trading Margin

In exercise of powers conferred under Section 178 of Electricity Act, 2003 (the Act), the Commission vide the Central Electricity Regulatory Commission (Fixation of Trading Margin) Regulations, 2005 had specified the trading margin for the inter-State trading in electricity.

2. Consequent to the dynamic changes taking place in the power sector, a proposal to amend the above regulations has been engaging the attention of the Commission for some time. Accordingly, the Commission had appointed M/s. KPMG (consultant) to conduct a study on trading margin and suggest appropriate trading margin that encourages healthy trading market and protection of consumers interest.

3. On consideration of the report of the consultant, the Commission has evolved some tentative proposals for revision of the trading margin. The draft regulations seeking to revise trading margin, along with the report of the consultant are annexed to this notice and can also be downloaded.

4. Notice is hereby given under sub-section (3) of Section 178 of the Act read with Section 23 of the General Clauses Act, 1897 that comments/ suggestions/objections on the draft regulations may be sent to the undersigned latest by 10.11.2009.

3. The comments/suggestions/objections received after the stipulated date in the Commission's office may not be considered while finalizing these regulations.

Sd/-
(Alok Kumar)
Secretary